



ODISHA POLICE  
SPECIAL TASK FORCE, BHUBANESWAR.

Letter No. 406/STF

Dated 18.07.2022.

To,

The Advocate General,  
Odisha High Court,  
Cuttack

Ref : W.P (C) 32580/2021

Sub : Action taken report


Sir, In inviting to a reference on the subject cited above, it is to submit that as per direction of the Hon'ble Court steps have been taken for disposal of drugs. So far disposal of drugs have been taken place in the following 7 cases by STF :

1. STF P.S. Case No. 22, Dt. 18.08.2020 u/s 21 (c) NDPS Act 1985
2. STF P.S. Case No. 30, Dt. 15.08.2021 u/s 21 (c)/ 29 NDPS Act, 1985
3. STF P.S. Case No. 06, Dt. 19.01.2020 u/s 21 (c)/ 29 NDPS Act, 1985
4. STF P.S. Case No. 27, Dt. 30.10.2020 u/s 21 (c)/ 29 NDPS Act, 1985
5. STF P.S. Case No. 14, Dt. 23.02.2020 u/s 21 (c)/ 29 NDPS Act, 1985
6. STF P.S. Case No. 05, Dt. 25.01.2021 u/s 21 (c)/ 29 NDPS Act, 1985
7. STF P.S. Case No. 21, Dt. 03.06.2021 u/s 21 (c)/ 29 NDPS Act, 1985

A total 8 kgs 707 grams of seized brown sugar in the above referred cases were disposed of after observing all the instructions and guidelines of the honorable court. Besides the destruction of contrabands in different cases of different districts of the state is under process and likely to be completed at a shorter time. However, instruction has been imparted to them to expedite the matter and to report the destructions to this office for further action at this end.

This may please be noticed to the Hon'ble Court.

Yours faithfully

  
Sudpt. Of Police  
18/7/2022  
STF, CID, CB, Bhubaneswar

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**WP(C) No. 32580 of 2021**

**State of Odisha v Registrar General- Drug Disposal Case**

The court in its order dated 25th April, 2022 issued further directions by way of clarification in response to the feedback received from the District Judges on the implementation of the SOP. It was clarified that the directions were in addition to and by way of clarification of the directions issued by the Court in its judgment dated 31st January, 2022.

The court had also directed that:

*"3. A direction is issued to the DG of Police to impress upon all the Forensic Laboratories across the State to expedite the sending of reports of chemical examination of the seized items to the concerned Courts. All the pending requests be attended to immediately and reports be sent not later than 31st May, 2022.*

*4. The Director of Public Prosecution, Odisha will issue necessary directions to all prosecuting officers and investigating agencies to promptly take steps by filing applications in the concerned Courts for release/disposal of the seized items."*

**Last order dated 18<sup>th</sup> July, 2022:**

*"1. Mr. J. Katikia, Addl. Government Advocate for the Petitioner has submitted a report on disposal of drugs. A detailed further updated status report in the form of an affidavit be filed before the next date.- Complied*

*2. List on 19th September, 2022."*

**Compliance affidavit dated 14<sup>th</sup> September, 2022 filed by the Superintendent of Police, STF(FLAG Q):**

- i) Pre-trial disposal: 8 kg 813 gm of brown sugar and 1835 kg 176g ganja has been disposed of in respect of different cases mentioned in the list. (*Annexure A*)
- ii) Post-trial disposal: Huge quantity of ganja and puppy straw i.e. 13 quintal 45 kg and 639 g ganja and 94kg, 495 g puppy straw in respect of different cases mentioned in the list. (*Annexure B*)
- iii) Apart from the above, the authorities have taken adequate steps for certification of correctness of seized drugs for disposal in Odisha for as many as 47 cases for disposal of 184 quintal, 36 kg and 780 grams of Ganja and 1 kg, 022 grams of brown sugar reflected in the list in *Annexure C*.